

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2301  
TO BE ANSWERED ON 01.08.2022**

**Students Infected with Corona Virus in Delhi University**

2301. SHRI A.K.P.CHINRAJ:

Will the Minister of EDUCATION be pleased to state:

- (a) the number of students got infected with corona virus in Delhi University after January, 2022;
- (b) whether the Government has received any representation from students of Faculty of Law, Delhi University to conduct final exam (VI Semester) in hybrid mode;
- (c) if so, the details thereof and the reasons for not having any hybrid mode for exam;
- (d) whether there is mandatory mark for attendance for certain subjects in final year of LLB, due to which students are forced to come to college despite having covid symptoms; and
- (e) if so, the details thereof?

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(DR. SUBHAS SARKAR)**

(a) to (e) As per the records of University of Delhi no student with Covid infection has reported to W.U.S. Health Centre of the University after January 2022. The University received representation from a student of Faculty of Law for online mode of examination for final year. On the basis of recommendation of a Working Group constituted by the University to look into examination related issues the university issued notification on 11.2.2022 to conduct all the examinations in physical mode from May, 2022 onwards. Vide another notification dated 01.4.2022, the University made provision for another chance to appear in the exam to those students who filled the examination form and was not able to appear due to justifiable reasons. There are two subjects (i) Alternative Dispute Resolution (ADR), (ii) Advocacy, Professional Ethics & Accountancy for Lawyers where there is mandatory attendance.

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